

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 4th January, 2018.

No. LJ (A) 13/2017/Pt./49– In supersession to the earlier notification No. LJ (A) 51/2017/42 dt. 10.08.2017 under section 32 (1) of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Smti S.D. Sangma, Advocate as Special Public Prosecutor, Williamnagar on recommendation of the District Magistrate after consultation with the District & Sessions Judge concerned with immediate effect until further order..

sd/-

(S.K. Sangma)

Under Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 13/2017/Pt./49-A,

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Dated Shillong, the 4th January, 2018.

Copy forwarded to: -

1. The Advocate General, High Court of Meghalaya, Shillong/Additional Advocate General Meghalaya, High Court of Meghalaya, Shillong.
2. The Deputy Commissioner, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
3. The District & Sessions Judges, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
4. The Superintendent of Police, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
5. Public Prosecutors, East Garo Hills, Williamnagar and North Garo Hills, Resubelpara.
6. Smti S.D. Sangma, Special Public Prosecutor, East Garo Hills, Williamnagar.
7. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
8. DIPR, Shillong.
9. Law (B) Department.
10. NIC of all the East Garo Hills District, Williamnagar.
11. DEO, Law Department..
12. Guard file.

By order etc.,

Sangma

Under Secretary to the Government of Meghalaya,
Law Department.